

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 234 of 2015 &
IA No. 386 of 2015**

Dated: 20th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matte of:-

M/s Punjab Biomass Pvt. Ltd.

....Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Tushar Nagar
Mr. Hemant Singh

Counsel for the Respondent (s) : Mr. Sakesh Kumar for R.1
Ms. Swapna Seshadri
Mr. Ishaan Mukherjee for R.2
Mr. Aditya Grover for R.3

ORDER

Learned counsel for Respondent No.2 states that he will be filing reply during the course of the day. Respondent No.3 has already filed his reply. Learned counsel for the State Commission seeks two weeks time to file reply. He may file the same on or before 4.02.2016 after serving copy on the other side. Thereafter,

rejoinder may be filed on or before 19.02.2016 after serving copy on the other side.

List the matter on **29.02.2016.**

(I. J. Kapoor)
Technical Member
ts/vg

(Justice Ranjana P. Desai)
Chairperson